

ITEM NO.802

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26650/2019

(Arising out of impugned final judgment and order dated 10-07-2019 in WC No. 68554/2009 passed by the High Court Of Judicature At Allahabad)

CANTONMENT EXECUTIVE OFFICER

Petitioner(s)

VERSUS

ST. MARYS ACADEMY & ANR.

Respondent(s)

Date : 10-08-2023 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Ms. Madhurima Tatia, AOR

For Respondent(s)

Mr. Akshat Sharma, Adv.
Mr. Amrit Pradhan, Adv.
Mr. Ajit Sharma, AOR (mentioned by)

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the notified date i.e. 25.8.2023.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)